(b) if so, the details thereof;

(c) whether Government have any proposal to penalize such companies; and

(d) if so, the details thereof?

THE MINISTER OF SMALL SCALE INDUSTRIES (SHRI MAHAVIR PRASAD): (a) to (d) Government has occasionally received information of violation of the statutory reservation of products for exclusive manufacture in the small scale industry (SSI) segment, by non-SSI units. A non-SSI unit is allowed to manufacture items reserved for manufacture in the small-scale segment after obtaining licence under the Industries (Development & Regulation) Act, 1951, provided it undertakes the obligation to export a minimum of 50% of the production. The Government has initiated action in three cases of violation, in accordance with the provisions of the Industries (Development & Regulation) Act, 1951. Such cases are listed in the enclosed Statement.

Statement

SI. No.	Name of the Violator	Name of the reserved items	Name of the court	Date of filing Complaint
1.	M/s Tupperware	Plastic	III Metropolitan Magistrate	16.11.05
	India Pvt. Ltd.; & M/s. Dart Mfg. India Pvt. Ltd.;	products (injection moulded)	Court, Hyderabad	
2.	M/s Ramswaroop Engineering Industries Ltd.; Kolkata	Stranded Wire	Chief Metropolitan Magistrate, Kolkata	12.12.05
3.	M/s Dharm Pal Satya Pal Ltd.	Ground & Processed Spices	Chief Judicial Magistrate, District Court, Noida, Distt. Gautambudhha Nagar, Uttar Pradesh	10.01.06

Cases of violation by non-SSIs

Extension of contract for iron ore import

† 1947. SHRI SHREEGOPAL WAS: Will the Minister of STEEL be pleased to state:

(a) whether Government of Chhattisgarh have demanded not to extend

† Original notice of the question was received in Hindi

220

the contract for export of iron ore and supply the raw material to the units of the State;

(b) if so, the decision taken thereon; and

(C) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS) (a) to (c): The Chhattisgarh Government had requested that NMDC may not renew the existing iron ore export agreements or enter into any new export agreements till the raw material requirement of the State of Chhattisgarh's industry is fully met on sustainable long term basis. The raw material requirements of the State of Chhattisgarh's industry have been met by NMDC by allocating a quantity of 2 million tonnes of iron ore from Bailadila Sector to the Chhattisgarh based plants during 2006-07 as requested by the Chhattisgarh Government.

Payment for VRS in HSCL

† 1948. SHRI ALI ANWAR: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that thousand of employees of HSCL, Government enterprise, have opted for voluntary retirement since 2000;

(b) whether it is also a fact that crores of rupees pertaining to pay revision arrears, Dearness Allowance, family pension with regard to these employees are yet to be paid;

(c) if so, the details thereof and the reasons therefor; and

(d) by when the payment of arrears to these employees would be ensured by Government?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) Yes, Sir. Since the year 2000,11320 employees of Hindustan Steelworks Construction Limited (HSCL) have opted for voluntary retirement.

(b) to (d) Though the company implemented 5th Pay revision from 1.1.1996, due to adverse financial condition the revision was given effect from 1.1.1998.

The Government of India had approved a Financial Assistance cum

[†] Original notice of the question was received in Hindi

²²¹